

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).10162/2024

[Arising out of impugned final judgment and order dated 16-01-2024 in CRA No.1553/2023 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

STATE UNION OF INDIA

Petitioner(s)

VERSUS

BASANT KUMAR BIHANI

Respondent(s)

Date : 20-01-2025 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) : Mr. Vikramjit Banerjee, A.S.G. [Not Present]
Mrs. Swarupama Chaturvedi, Sr. Adv.
Mr. Mukesh Kumar Maroria, AOR

For Respondent(s) : Mr. M.P. Parthiban, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Let the Record be called for from the concerned High Court and the Trial Court and on receipt of the same, e-copy thereof be furnished to the concerned advocates appearing for the parties.
2. List after six weeks.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)